

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) :

May I inform the hon. House that this demand has been conceded and a permanent Bench at Aurangabad will start functioning from Monday, the 27 th August, 1984 ?

SHRI UTTAM RATHOD : In view of what the hon. Minister has stated, I seek leave of the House to withdraw my Bill.

MR CHAIRMAN : The question is :

“That leave be granted to withdraw the Bill to provide for the establishment of a permanent Bench of the High Court of Bombay at Aurangabad,”

The motion was adopted.

SHRI UTTAM RATHOD : I withdraw the Bill.

17.55 hrs-

PREVENTION OF LOTTERIES BILL

PROF. MADHU DANDAVATE (Rajapur) : I beg to move :

“That the Bill to provide for the prevention of State Lotteries be taken into consideration ”

Sir, this Bill is of great importance to all those who want to see that we must not promote any type of gambling in this country. There are a number of States that are conducting lotteries in their respective States and if we do not pay adequate attention to this problem, it is quite possible that the Centre may also enter into this venture of lotteries. My Bill is quite a simple one, It merely says - “Be it enacted by Parliament in the thirty-fourth Year of

the Republic of India. This Act may be called the Prevention of Lotteries Act, 1983. It shall come into force at once. Floation of lotteries by the Central and State Government is hereby banned.”

It is probably the simplest possible Bill, but it has great import. Sir, in every country that is engaged in the task of reconstruction, it is necessary that the citizens must have good incentives and necessary facilities to develop the tendency to earn their livelihood and also amass wealth through legitimate and honest means. Sir, unfortunately, the system of lotteries in different States in India is making the citizens rather fatalistic. They are actually developing the tradition and tendency of gambling. In fact, these lotteries are nothing else, but nationalisation of gambling and nationalisation of corruption. Sir, I can understand nationalisation of fourteen banks. I can understand nationalisation of further more banks. But I cannot understand nationalisation of gambling in the country and I still cannot understand what is nationalisation of corruption. Sir, both these things have been achieved through the introduction of lotteries. Therefore I suggest that lotteries should be banned.

As far as the rich men in the country are concerned, they have dubious means of livelihood and dubious means of amassing wealth. For instance they are able to amass wealth through black market operations. Sir, if you go through the Wanchoo Committee Report, you will find that there are a number of methods by which rich man and millionaires in the country are able to amass wealth through blackmarketing transactions. The usual method is, through deals involving blackmarketing, smuggling of gold and diamonds and luxury articles, unauthorised transactions involving foreign currency and purchasing certain rare commodities for the purpose of hearing Sir, these are some of the evil practices as far as the rich man are concerned, as they have adequate resources for these types of

deals and for indulging in such transactions and to resort to such practices, it is necessary that one must have adequate resources. As far as the poor and middle classes are concerned, they have not got such resources even to resort to such type of illegal and dishonest transactions. Therefore, all such people resort to a shortcut of amassing wealth, relying on gambling, and relying on fatalism is resorted to. That is why many young men are driven to this process of resorting to lotteries in this country and it is doing great harm to the moral fibre of our country and also to the character of the people in the country, and I feel that this has to be avoided.

There is one more aspect to which I would like to draw your attention. As far as lotteries are concerned, the manner in which they are conducted and the middlemen who are associated with the lotteries, if you look at their way of functioning in association with the management of the lotteries, you will always find that one particular vice is discernable in almost every State. There are a number of ignorant and uneducated persons in the country. They do not know the *modus operandi* of these lotteries and they do not know the various rules and regulations concerning the lotteries. Therefore, as a shortcut to amassing wealth....

MR. CHAIRMAN : You may continue some other time.

PROF. MADHU DANDAVATE : Some other time? I will definitely come to the Eighth Lok Sabha.

18.00 hrs.

I will finish it in three minutes. *(Interruptions)* I was saying that there are a number of middlemen. In the case of uneducated men

CHAIRMAN : There are others to speak, also.

PROF. MADHU DANDAVATE : I was trying to say that there are a number of middle-men who take advantage of the ignorant masses. They tell them : "We will purchase the tickets for you. Give us the money." They get the money, but keep the tickets with themselves. When the prize comes, they give the false ticket numbers to those people, and keep the prize money with themselves.

Police have unearthed a number of malpractices. All these Lotteries are the breeding ground for goondas and anti-social elements. So, I say that rather than speaking on the subject, I am interested in getting this Bill passed. So, I make a request to the minister concerned : "This is a non-controversial Bill. Don't tell me that the substance of the Bill is good, but I should withdraw it. I will not oblige."

I request all the Members of the House to silently extend their unanimous support, so that we can get this Bill passed. Thank you.

STATEMENT RE : HIJACK-
ING OF INDIAN AIRLINES
FLIGHT IC-421 ON 24TH
AUGUST, 1984.

THE MINISTER OF STATE OF
THE MINISTRY OF TOURISM AND
CIVIL AVIATION (SHRI KHURSH-
EED ALAM KHAN) : Sir, unfortuna-
tely, I am not.

श्री मनोराम बागड़ी (हिंसार) :
मिनिस्टर का स्टेटमेन्ट होना चाहिए।
राज्यसभा में स्टेटमेन्ट हो गया जबकि इस
सवाल को लोकसभा में सबसे पहले उठाया
गया था।

SHRI A K BALAN (Ottapalam) :
I am on a point of order. This subject